

sions) to be issued under sub-section (4) of section 81 of the Companies Act, 1956, regarding approval of the Central Government to conversion into equity share capital part of loan of M/s National Small Industries Corporation Limited under sub-section (6) of section 81 of the said Act [Placed in library See No LT-979/77]

CERTIFIED ACCOUNTS AND AUDIT REPORT OF INDIAN INSTITUTE OF TECHNOLOGY KANPUR, FOR 1974-75 AND STATEMENTS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) On behalf of Dr Pratap Chandra Chunder, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1974-75 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act 1961
- (2) A statement (Hindi and English version) explaining the reasons for not laying simultaneously the Hindi version of the above paper
- (3) A statement (Hindi and English version) showing reasons for delay in laying the paper mentioned at item (1) [Placed in library See No LT-980/77]

NOTIFICATION UNDER INDIAN RAILWAYS ACT

SHRI RAVINDRA VARMA On behalf of the Minister of Railway (Shri Madhu Dandavate), I beg to lay on the Table a copy of Notification No. S O 2362 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under sub-section (2) of section 56(B) of the Indian Railways Act, 1890 [Placed in library See No LT-981/77]

TEA (AMENDMENT) RULES 1977 AND REVIEW AND ANNUAL REPORT OF TEA TRADING CORPORATION OF INDIA LTD

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA) I beg to lay on the Table—

- (1) A copy of the Tea (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No GSR 921 in Gazette of India dated the 24th June, 1977, under sub-section (3) of section 49 of the Tea Act, 1953 [Placed in library See No LT-982/77]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —

- (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76
- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76 along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon [Placed in library See No LT-983/77]

ANNUAL REPORTS OF RUBBER BOARD AND CARDAMOM BOARD FOR 1975-76
SHRI MOHAN DHARIA I beg to lay

- (1) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1975-76 [Placed in library See No LT-984/77]
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Chennai for the year 1975-76 [Placed in library See No LT-985/77]

REPORTS UNDER ARTICLE 151 OF THE CONSTITUTION AND NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H M PATIL) I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151 of the Constitution—
 - (i) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part VI—Praga Foods Limited [Placed in library See No LT-986/77].
 - (ii) Report of the Comptroller and Auditor General of India for the year 1977—Union Government (Commercial)—Part I—Introduction [Placed in library. See No LT-987/77].
- (2) A copy of the Central Excise (Eighteenth Amendment) Rules, 1977 (Hindi and English version) published in Notification No. GSR 1008 in Gazette of India dated the 30th July 1977, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 [Placed in library. See No LT-988/77].